

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:521
ANSWERED ON:26.11.2012
IMPROVING LABOUR LAWS
Singh Shri Mahabali

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government has any proposal for changes and improvements in labour laws in the country;
- (b) if so, the details thereof; and
- (c) the norms/criteria being adopted by the Government for such changes in labour laws?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH)

(a) & (b): Changes and improvements in labour laws is a continuous process and amendments are made in labour laws from time to time in line with the changing socio-economic scenario. Recent amendments carried out include those under the Payment of Wages Act, 1936, the Payment of Bonus Act, 1965, the Apprentices Act, 1961, the Payment of Gratuity Act, 1972, the Employees' State Insurance Act, 1948, the Industrial Disputes Act, 1947, the Plantation Labour Act, 1951, the Maternity Benefit Act, 1961 and the Workmen's Compensation Act, 1923 (now known as Employees' Compensation Act, 1923). In addition, the Government has introduced in Parliament the Labour Laws (Exemption from Furnishing Returns and Maintaining of Registers by Certain Establishments) Amendment Bill, 2011, the Mines (Amendment) Bill, 2011 and the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Bill, 2011. Recently, the Government has approved for introducing Bills in Parliament for amendment in the Child Labour (Regulation & Abolition) Act, 1986, the Employment Exchanges (Compulsory Notification of Vacancies) Act, 1959 and the Building and Other Construction Workers' (Regulation of Employment and Conditions of Service) Act, 1996.

(c): There are no specific norms/criteria laid down for changes in labour laws. However, the Ministry from time to time reviews various provisions of the Acts and brings out changes as may be considered necessary.